

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 340/MP/2022

- Subject : Petition under Section 79(1) (b) and Section 79(1) (f) of Electricity Act, 2003 read with Article 22.4 of Pilot Agreement for Procurement of Power dated 26.10.2018 executed between IL&FS Tamil Nadu Power Company Ltd. and PTC India Ltd. for recovery of (i) outstanding Monthly Invoices (ii) Delayed Payment Interest (iii) compensation for under-scheduling (iv) charges for minimum guaranteed off-take of 55% against the deemed full availability and (v) O&M Expenses and interest on debt.
- Petitioner : IL&FS Tamil Nadu Power Company Limited (ITNPCL).
- Respondents : PTC India Limited (PTCIL) and Anr.

Petition No. 341/MP/2022

- Subject : Petition under Section 79, including 79(1) (b), 79(1)(f) and 79 (1)(k) of the Electricity Act 2003, seeking payment of the outstanding amount in terms of the Power Purchase Agreement dated 12.12.2013 executed between the Petitioner and the Respondent, TANGEDCO.
- Petitioner : IL&FS Tamil Nadu Power Company Limited.
- Respondents : Tamil Nadu Generation and Distribution Corp. Ltd.
- Date of Hearing : **11.8.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Parties Present : Shri Hemant Singh, Advocate, ITNPCL
Ms. Supriya Rastogi, Advocate, ITNPCL
Shri Lakshyajit Singh, Advocate, ITNPCL
Ms. Anusha Nagrajan, Advocate, TANGEDCO
Shri Rahul Ranjan, Advocate, TANGEDCO
Shri Aakash Bhola, Advocate, TANGEDCO
Shri Ravi Kishore, Advocate, PTCIL

Record of Proceedings

During the course of the hearing, learned counsels for the Petitioner and the Respondents made their respective detailed submissions and concluded their arguments on the issue of 'jurisdiction'/ 'admissibility' of the matter.



2. Based on the request of the learned counsels for the parties, the Commission permitted the parties to file their respective written submissions, if any, within two weeks with copy to the other side.
3. Subject to the above, the Commission reserved the matters for order.

By order of the Commission
SD/-
(T.D. Pant)
Joint Chief (Law)